

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No. 33 of 2020**

**in**

**Company Appeal (AT) (Insolvency) No. 360 & 420 of 2019**

**IN THE MATTER OF:**

**Rajneesh Singhvi**

**...Applicant.**

**Versus**

**Manoj Kumar Goel**

**...Respondent/Contemnor.**

**Present:**

**For Appellant: Mr. Amol Vyas, Advocate.**

**For Respondent: None.**

**ORDER**  
**(Virtual Mode)**

**01.03.2021** Learned Counsel for the Applicant submits that the Respondent/Contemnor has been served with notice of the Contempt Case and in spite of that the Respondent did not appear when matter came up on 13<sup>th</sup> January, 2021. This Tribunal had then passed orders dated 13<sup>th</sup> January, 2021 and directed that if the Respondent does not appear, this Tribunal may have to resort to coercive measure. The Applicant states that the Applicant has served even copy of this Order dated 13<sup>th</sup> January, 2021 on the Respondent and filed affidavit in compliance which shows that copy of the Order with notice of the Advocate for Applicant dated 04<sup>th</sup> February, 2021 has been served on the Respondent. Still today, nobody is present for the Respondent.

List the Contempt Case 'For Orders' on **18<sup>th</sup> March, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.